

Mr. Speaker: I have explained to the House the position. If it is necessary I will contact the Rules Committee. Our rules as they stand have made a diversion or divergence from the rules practised in the House of Commons. In the House of Commons the whole House has to consider a question of expunction. Here it is not so; power is given to the Speaker to do so there and then. We also very often do so when it is brought to our notice. Sometimes it so happens that we do not recognise it immediately. Then it is brought to the notice of the House. Here, in this case it is the Auditor-General against whom the remarks have been made. He is an important authority and therefore this is an exceptional case. Normally, I would not like to interfere long after the debate is over. If anything is brought to our notice immediately, say a day or two at the most and nothing more than that, it can be considered. Of course, there is again a certain amount of latitude but, at the same time, discretion ought to be exercised. That will be done.

**BUSINESS ADVISORY COMMITTEE
THIRTY-NINTH REPORT**

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):
Sir, I beg to move:

"That this House agrees with the Thirty-ninth Report of the Business Advisory Committee presented to the House on the 10th August, 1956."

Out of the list of Bills contained in this report, the Motor Vehicles (Amendment) Bill has already been referred to a Joint Committee, and thus it has been disposed of by the House.

Mr. Speaker: The question is:

"That this House agrees with the Thirty-ninth Report of the Business Advisory Committee presented to the House on the 10th August 1956".

The motion was adopted.

**STANDARDS OF WEIGHTS AND
MEASURES BILL***

The Minister of Consumer Industries (Shri Kanungo): I beg to move for leave to introduce a Bill to establish standards of weights and measures based on the metric system.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to establish standards of weights and measures based on the metric system".

The motion was adopted.

Shri Kanungo: I introduce the Bill.

Shri U. M. Trivedi (Chittor): In today's list of business, the second item that has been put down regarding the motion for leave to introduce the Standards of Weights and Measures Bill says: "Also to move that the Bill be passed".

Mr. Speaker: That is wrong.

Shri U. M. Trivedi: It is not only wrong but it is so wrong that such things should be properly corrected, and notice must be taken about these things and I request the Chair to see that such errors are not repeated. It has misled us in such a manner that we did not know whether this Bill was introduced or not and if it had been introduced at what stage it was.

Mr. Speaker: The hon. Minister is not responsible for this error nor am I responsible. After the motion for leave to introduce the Bill is passed, the Bill must be introduced first. I was myself wondering how, "Also to move that the Bill be passed" was put in. There are other stages which have to be covered in between. I should think that the typist, instead of typing "Also to introduce the Bill", put it as "Also to move that the Bill be passed". I am sure this is one of the rare cases when such mistakes occur. Similar mistakes have never been committed. I shall see to it.